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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 388 OF 2005

ALLAHABAD THIS THE 25th DAY OF JULY 2005

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Prakash Chandra
s/o Shri Karan Singh,
Resident of Village and Post Meetai,
Police Station Chandappa, District-Hathras.

.....Applicant

(By Advocate: Shri A.K. Srivastava)

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway Jhansi Division, Jhansi.
3. Senior Divisional Personnel officer, North Central Railway, Jhansi Division, Jhansi.
4. Senior Divisional Personnel officer, North Central Railway, Agra Division, Agra

..... Respondents

(By Advocate:)

O R D E R

By Hon'ble Mrs. Meera Chhibber, Member (J)

By this O.A. applicant has sought a direction to the respondents for transferring him from Jhansi to Agra in the same grade and post.

2. It is submitted by the applicant that he was earlier working as driver at Jhansi Division. Agra Division was made on division of North Central Railway when train drivers were called upon to give their option for transfer to Agra Division. It is submitted by the applicant that he gave his

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option for transferring him to Agra Division which was duly recommended by Jhansi Division but yet he has not been transferred to Agra Division even though persons junior to him have been transferred to Agra Division. He has also invited my attention to Page-9 wherein applicant gave his representation to D.R.M. Jhansi with a copy to Agra Division. D.R.M. had written on that, applicant should be taken on Agra Division. In spite of it till date no orders have been passed either for transferring the applicant or for rejecting his claim. He has thus, prayed that the O.A. may be allowed.

3. I have heard counsel for the applicant. Since grievance of the applicant is that inspite of having given option he has not been transferred to Agra Division even though persons junior to him have been transferred to Agra Division. Therefore, this case can be disposed off at the admission stage itself without going into the merits of the case by directing the respondents namely respondent No.2 and respondent No.4 to treat this O.A. itself as a representation and to decide the same by passing a reasoned and speaking order thereon within a period of 2 months from the date of receipt of a copy of this order under intimation to the applicant.

4. With the above directions, this O.A. is disposed off. No order as to costs.



Member (J)